

-
RATIFIED
-

**Minutes of Meeting No.40/11 of Norms Committee(NC-I) due for 22.03.2011 was actually held on
24.03.2011 & 25.3.2011
(DES.I Section)**

The meeting No. 40/11 of the Norms Committee (NC-I) for the licensing year 2010-2011 due for 22.03.2011 was actually held on 24.03.2011 & 25.03.2011 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh. B.D. Ghosh, Jt.I.A.	399	23063355	M/o Steel, U.B.
2.	Sh B. C. Nayak, D.O.	429A	23063321 Extn.3318	DHI, U.B.
3.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
4.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
5.	Sh. A.K. Mishra, AIA	13 A	23063332	M/o Steel, U.B.
6.	Sh. G. Parthasarthi, Dy.DGFT	312	23061563 Extn.301	DGFT, U.B.
7.	Sh. B.K. Sachdeva, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon were as under: -

1	Case No.:1/50/83-ALC1/2008	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/83/050/01338/AM09/	RLA File :07/24/040/00623/AM09/	Lic.No/Date:0710063295 26.02.2009	Defer Date:03.05.2011
	Decision : The Committee noted that the case has been transferred from NC IV (DES-IV). The Committee decided to collect the complete information from DES-IV Section along with file and send the same to DIPP. The case may be re-listed on 03.05.2011.			

2	Case No.:31/23/80-ALC2/2009	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00353/AM10/	RLA File :07/24/040/00651/AM09/	Lic.No/Date:0710066776 02.09.2009	Defer Date:03.05.2011
	Decision : The Committee observed that the comments called for from DGCA are yet to be received. The Committee, therefore, decided to remind them through D.O. letter for expediting their comments. The case may be re-listed on 03.05.2011.			

3	Case No.:39/7/80-ALC2/2010	Party Name:KONECRANES INDIA PRIVATE LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00113/AM11/	RLA File :31/21/040/00143/AM10/	Lic.No/Date:3110039822 03.09.2009	Defer Date:03.05.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply on 28.02.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.05.2011.			

4	Case No.:10/28/80-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:40/80- ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00428/AM10/	RLA File :31/24/040/00121/AM10/	Lic.No/Date:3110040185 07.10.2009	Defer Date:03.05.2011
	Decision : The Committee noted that the firm has not given proper reply after the personal hearing. On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 03.05.2011			
	1. Information in respect of Sl.No.11 of the Standard Deficiency Format. 2. Blank size for each export product supported by size of the export product. 3. Sheet lay out diagram indicating the wastage during blanking, export product-wise.			

5	Case No.:11/28/80-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:40/80- ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00429/AM10/	RLA File :31/24/040/00124/AM10/	Lic.No/Date:3110040186 07.10.2009	Defer Date:03.05.2011
	Decision : The Committee noted that the firm has not given proper reply as per personal hearing. On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 03.05.2011			
	1. Information in respect of Sl.No.11 of the Standard Deficiency Format. 2. Blank size for each export product supported by size of the export product. 3. Sheet lay out diagram indicating the wastage during blanking, export product-wise.			

6	Case No.:16/31/80-ALC2/2009	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:40/80- ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00464/AM10/	RLA File :07/24/040/00263/AM10/	Lic.No/Date:0710067849 28.10.2009	Defer Date:03.05.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed 03.05.2011.			

7	Case No.:2/39/80-ALC2/2009	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:40/80- ALC2/2010 22.03.2011	Status: Rejected
	HQ File :01/80/050/00598/AM10/	RLA File :31/24/040/00152/AM10/	Lic.No/Date:3110041006 11.12.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 17.01.2011 and subsequent reminder dated 25.02.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.			
	The Regional Authority may take necessary action accordingly.			

8	Case No.:21/39/80-ALC2/2009	Party Name:VEM TECHNOLOGIES PLTD.,	Meet No/Date:40/80- ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00617/AM10/	RLA File :09/24/040/00373/AM10/	Lic.No/Date:0910040368 18.12.2009	Defer Date:03.05.2011
	Decision : The Committee observed that the comments called from Ministry of Defence yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed 03.05.2011.			

9	Case No.:19/41/80-ALC2/2009	Party Name:PLAST TECH ENGINEERING	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00640/AM10/	RLA File :04/24/040/00216/AM10/	Lic.No/Date:0410110358 23.12.2009	Defer Date:03.05.2011
	Decision : The Committee observed the comments of DC(MSME) is not available and the case is under study. The Committee decided to remind the DC(MSME) for their comment.. The case may be relisted on 03.05.2011.			

10	Case No.:12/47/80-ALC2/2009	Party Name:RAINA ENGINEERS	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00731/AM10/	RLA File :03/95/040/00641/AM10/	Lic.No/Date:0310553727 05.01.2010	Defer Date:03.05.2011
	Decision : The Committee decided to forward a copy of firm's reply to DIPP for examination and comments. The case may be re-listed on 03.05.2011.			

11	Case No.:1/45/80-ALC2/2009	Party Name:STARION INDIA PLTD	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00688/AM10/	RLA File :31/24/040/00211/AM10/	Lic.No/Date:3110041587 20.01.2010	Defer Date:03.05.2011
	Decision : The Committee observed that DIT has sought information from the firm vide their letter dated 31.05.2010 & 26.08.2010. The Committee, therefore, decided to remind the firm last time for expediting the requisite information to DIT so as to obtain their comments otherwise the case will be rejected without further notice. (A copy may please be endorsed to DIT). The case may be re-listed on 03.05.2011.			

12	Case No.:22/7/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Approved
	HQ File :01/80/050/00096/AM11/	RLA File :09/24/040/00447/AM10/	Lic.No/Date:0910041035 22.02.2010	
	Decision : As per written comments of DHI received vide their U.O. Note No.3(42)/10-TSW(B)/109 dated 15.02.201, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- The export product description to be modified to "20 nos of XRP-1003 Mills for 2X500 MW power stations". <u>Import</u> Item no 1 to 19- The firm has clarified that these are components. Allowed under GN-4. Item no 20 to 37- These arte spares & allowed as per spares policy. The Regional Authority may take necessary action accordingly.			

	Case No.:21/7/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Approved
	HQ File :01/80/050/00095/AM11/	RLA File :09/24/040/00522/AM10/	Lic.No/Date:0910041258 10.03.2010	

Decision : As per written comments of DHI received vide their U.O. Note No.3(42)/10-TSW(B)/107 dated 15.02.2011, The Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The total export weight is 1461.48 MT & the same to be incorporated in the license.

Import

1. Item no 1 to 89 except item no 36,45, 49, 57 ,65 & 73- Some of the items are given in sets which to be changed to numbers. These are components & allowed under GN-4.
2. Item no 36- This is a tool & hence to be deleted.
3. Item no 45- The item to be deleted as it is not used in the export product from the description of the import given.
4. Item no 49- The word "Finished" be prefixed to the description & allowed under GN-4.
5. Item no 57- The import weight is 2.5 Kg each to be incorporated to the license.
6. Item no 65- The firm has only given the statement of wastage with out giving calculation supported by drawing. The item is used for the manufacture of blades. The firm has asked for wastage of 470%. The Committee agree for 300% wastage & with 20% recovery allowed for import of 5393 kg say 5400 kg.(Net wastage 240%)
7. Item no 90 to 103 except item no 92, - These are insulating materials & to be allowed as applied for.
8. Item no 92- This is a component & to be allowed under GN-4.
9. Item no 104 to 107- The firm has sought wastage of 1%. Allowed import as applied for.
10. Item no 108- The item to be allowed at 2547 kg with 1% wastage.
11. Item no 109 to 111- Allowed as applied for as low value item.
12. Item no 112 to 114- These are components & allowed under Gn-4.
13. Item no 73 & 115- this is a tool & hence to be deleted

The Regional Authority may take necessary action accordingly.

14	Case No.: 16/7/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Rejected
	HQ File :01/80/050/00090/AM11/	RLA File :03/94/040/01060/AM10/	Lic.No/Date:0310564639 12.03.2010	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

15	Case No.: 34/7/80-ALC2/2010	Party Name:RESHAM ROOSEN INDIA PVT.LTD.	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00108/AM11/	RLA File :06/24/040/00051/AM10/	Lic.No/Date:0610017515 19.03.2010	Defer Date:03.05.2011
	Decision : The Committee noted of firm's reply has been received by DIPP and await their comments. The case may be re-listed on 03.05.2011.			

16	Case No.: 8/1/80-ALC2/2010	Party Name:SATA VIKAS INDIA PRIVATE LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00837/AM10/	RLA File :05/24/040/00529/AM10/	Lic.No/Date:0510260906 22.03.2010	Defer Date:03.05.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed 03.05.2011.			

17	Case No.:16/1/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Approved
	HQ File :01/80/050/00845/AM10/	RLA File :31/24/040/00242/AM10/	Lic.No/Date:3110042472 23.03.2010	
	Decision : The Committee deliberated the written comments of DHI vide their U.O. Note No.3(14)/10-TSW(B)/49 & 113 dated 18.01.2011 & 15.02.2011 received and decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> The total export weight is 611.28 MT & the same to be incorporated in the license. <u>Import</u> - Item no 1- Allowed 10425 kg without any wastage. - Item no 2- Allowed 79122 kg of length 1413 meters without any wastage. - Item no 3- Allowed 22506 kg of length 299 meters without any wastage. - Item no 4- Allowed 1252 kg without any wastage. - Item no 5- Allowed 255466kg of length 41460 meters without any wastage. - Item no 6- Allowed 52744 kg of length 10560 meters without any wastage. - Item no 7- Allowed 14,986 kg of length 2222 meters without any wastage. - Item no 8- Allowed restricted to 15,509 kg as applied for. - Item no 9 & 10- The firm has not sought any wastage. Allowed as applied for. - Item no 11 to 17- Allowed as applied for under GN-4. - Item no 18 to 20- These are welding material. The total quantity asked is only 6866 kg which is reasonable. Allowed as applied for. The Regional Authority may take necessary action accordingly.			

18	Case No.:32/5/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Approved
	HQ File :01/80/050/00065/AM11/	RLA File :05/23/040/00225/AM10/	Lic.No/Date:0510261296 26.03.2010	
	Decision : As per written comments of DIPP received vide their U.O. Note No. dated 24.03.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- - Details of components at import item at Sl. No. 1 and constituents of Sets for import items at Sl. Nos. 1, 2, 5, 8, 9, 11 & 12 as submitted by the firm (copy enclosed) to be incorporated in the list of import items. - Quantity of import items at Sl. No. 1 to be allowed on net to net basis with accountability clause. - Quantities of import items from Sl. No. 2 to 12 to be allowed as per policy for spares. The Regional Authority may take necessary action accordingly.			

19	Case No.:36/5/80-ALC2/2010	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00069/AM11/	RLA File :05/23/040/00214/AM10/	Lic.No/Date:0510261354 29.03.2010	Defer Date:03.05.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the case and to relist the case on 03.05.2011.			

	Case No.:21/29/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred

20	HQ File :01/80/050/00456/AM11/	RLA File :11/24/040/00050/AM10/	Lic.No/Date:1110022130 29.03.2010	Defer Date:03.05.2011
Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the case and to relist the case on 03.05.2011.				

21	Case No.:6/5/80-ALC2/2010	Party Name:ULTRA ENGINEERS	Meet No/Date:40/80- ALC2/2010 22.03.2011	Status: Approved
	HQ File :01/80/050/00039/AM11/	RLA File :31/24/040/00002/AM11/	Lic.No/Date:3110042881 15.04.2010	
	Decision : The Committee noted the firm proposes to (i) export 2 nos of collar of weight 596.8 Kg. for which it proposes to import carpenter alloy bar of weight 990.65 kg. The recovery will not result in the reduction of import by whole number. As per written comments of DHI received their U.O. Note No.3(125)/09-TSW(B)/136 dated 03.03.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- (ii) Allow import as applied for & the quantity of import of 2 numbers of bar may be incorporated in the license. The Regional Authority may take necessary action accordingly.			

22	Case No.:25/5/80-ALC2/2010	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:40/80- ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00058/AM11/	RLA File :31/24/040/00009/AM11/	Lic.No/Date:3110042996 26.04.2010	Defer Date:03.05.2011
	Decision : The Committee decided to forward a copy of firm's reply to DHI for examination and comments. The case may be re-listed on 03.05.2011.			

23	Case No.:17/9/80-ALC2/2010	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:40/80- ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00130/AM11/	RLA File :05/23/040/00233/AM10/	Lic.No/Date:0510263362 29.04.2010	Defer Date:03.05.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.05.2011.			

24	Case No.:3/7/80-ALC2/2010	Party Name:LINCOLN HELIOS (I) LTD	Meet No/Date:40/80- ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00077/AM11/	RLA File :07/24/040/00021/AM11/	Lic.No/Date:0710071374 30.04.2010	Defer Date:03.05.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case on 03.05.2011.			

	Case No.:9/7/80-ALC2/2010	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITIED	Meet No/Date:40/80- ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00083/AM11/	RLA File :31/24/040/00012/AM11/	Lic.No/Date:3110043149 06.05.2010	Defer Date:03.05.2011

25	Decision : The Committee noted that the firm has not given proper reply. On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 03.05.2011 1. Information in respect of Sl.No.11 of the Standard Deficiency Format. 2. Blank size for each export product supported by size of the export product. 3. Sheet lay out diagram indicating the wastage during blanking, export product-wise.
----	--

	Case No.: 18/11/80-ALC2/2010	Party Name:ULTRA ENGINEERS	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Approved
	HQ File :01/80/050/00164/AM11/	RLA File :31/24/040/00019/AM11/	Lic.No/Date:3110043194 11.05.2010	
26	Decision : The Committee noted the firm proposes to (i) export 2 nos of collar of weight 1464,82 kg. for which it proposes to import incoloy bar of weight 2474.393 kg. The recovery will not result in the reduction of import by whole number. As per written comments of DHI received their U.O. Note No.3(125)/09-TSW(B)/138 dated 03.03.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- (ii) Allow import as applied for & the quantity of import of 2 numbers of bar may be incorporated in the license. The Regional Authority may take necessary action accordingly.			

27	Case No.:10/9/80-ALC2/2010	Party Name:SOLO MANUFACTURING PVT LTD	Meet No/Date:40/80- ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00123/AM11/	RLA File :05/24/040/00056/AM11/	Lic.No/Date:0510264643 21.05.2010	Defer Date:03.05.2011
	Decision : The Committee deliberated the written comments of DHI received vide their U.O. Note No. 3(30)/08-TSW(B)/155 dated 11.03.2011 present in the meeting and decided to advise the firm to appear before the NC to explain their case in person along with technical team with full facts of the case. The case may be relisted on 03.05.2011.			

28	Case No.:24/15/80-ALC2/2010	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:40/80- ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00231/AM11/	RLA File :05/23/040/00058/AM11/	Lic.No/Date:0510265601 07.06.2010	Defer Date:03.05.2011
	Decision : The Committee observed that the comments called for from Ministry of Mines are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed 03.05.2011.			

29

Case No.:18/15/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:40/80- ALC2/2010 22.03.2011	Status: Deferred
HQ File :01/80/050/00225/AM11/	RLA File :04/24/040/00061/AM11/	Lic.No/Date:0410114584 15.06.2010	Defer Date:03.05.2011

Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 03.05.2011

1. Item 11- The firm has neither given calculation nor any details about the item. The firm may be asked to submit the calculation supported by drawing as per sl no 11 of SDL.
2. Item no 12- The firm has submitted the statement of requirement. It is not correlated with drawing. The firm may be asked to submit the calculation supported by drawing as per sl no 11 of SDL.

30	Case No.:19/15/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00226/AM11/	RLA File :11/24/040/00011/AM11/	Lic.No/Date:1110022638 18.06.2010	Defer Date:03.05.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.05.2011.				

31	Case No.:4/15/80-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Approved
	HQ File :01/80/050/00211/AM11/	RLA File :03/94/040/00261/AM11/	Lic.No/Date:0310580285 23.06.2010	
Decision : The Committee noted that the firm has applied for ratification of norms of export of 4 nos. of Turbine shaft of weight 270.829 MT for which it proposes to import 12 nos. of proof machined shaft forgings of weight 301.028 MT. The recovery from the machining of shaft will not result of reduction of quantity of import by whose number. As per written comments of DHI received their U.O. Note No.3(31)/10-TSW(B)/112 dated 15.02.2011, the Committee decided to ratify the norms of import as applied for in respect of the subject advance authorization.				
The Regional Authority may take necessary action accordingly.				

32	Case No.:1/14/81-ALC2/2010	Party Name:FITCAST FOUNDERS & ENGINEERS PVT. LTD.	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/81/050/00081/AM11/	RLA File :08/24/040/00082/AM11/	Lic.No/Date:0810089995 24.06.2010	Defer Date:03.05.2011
Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 03.05.2011				
1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format for each export product. 2. Export item in number 3. Export item Composition for all the export product separately 4. Specification of items no. 3 & 6				

33	Case No.:5/15/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00212/AM11/	RLA File :53/24/040/00010/AM11/	Lic.No/Date:5310010688 25.06.2010	Defer Date:03.05.2011
Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed 03.05.2011.				

34	Case No.:1/16/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Rejected
	HQ File :01/80/050/00242/AM11/	RLA File :09/24/040/00114/AM11/	Lic.No/Date:0910042665 08.07.2010	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

35	Case No.:1/18/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00254/AM11/	RLA File :05/24/040/00126/AM11/	Lic.No/Date:0510267954 12.07.2010	Defer Date:03.05.2011
	Decision : The Committee decided to forward a copy of firm's reply to DIPP for examination and comments. The case may be re-listed on 03.05.2011.			

36	Case No.:10/18/80-ALC2/2010	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00263/AM11/	RLA File :07/24/040/00102/AM11/	Lic.No/Date:0710072868 13.07.2010	Defer Date:03.05.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed 03.05.2011.			

37	Case No.:51/31/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00529/AM11/	RLA File :61/24/040/00030/AM11/	Lic.No/Date:6110000473 15.07.2010	Defer Date:03.05.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.05.2011.			

38	Case No.:22/18/80-ALC2/2010	Party Name:SAI DIVYA ENGINEERS	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Rejected
	HQ File :01/80/050/00275/AM11/	RLA File :09/24/040/00047/AM11/	Lic.No/Date:0910042702 19.07.2010	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

39	Case No.:18/22/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00329/AM11/	RLA File :04/24/040/00090/AM11/	Lic.No/Date:0410115602 19.07.2010	Defer Date:03.05.2011

Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm **finally** for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 03.05.2011.

40	Case No.: 19/22/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00330/AM11/	RLA File :04/24/040/00091/AM11/	Lic.No/Date:0410115603 19.07.2010	Defer Date:03.05.2011
Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm finally for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 03.05.2011.				

41	Case No.: 53/18/80-ALC2/2010	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Approved
	HQ File :01/80/050/00306/AM11/	RLA File :09/24/040/00133/AM11/	Lic.No/Date:0910042746 20.07.2010	
Decision : As per written comments of DHI received vide their U.O. Note No.3(6)/10-TSW(B)/160 dated 11.03.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-				
<u>Export</u> The export weight is 89.7 MT & the same may be incorporated in the licence.				
<u>Import</u> 1. Item no 1- The firm has given calculation for 51 MT with 2% wastage. But it proposes to import 50 MT & the balance quantity is to be procured indigenously. We may agree to firm's request. 2. Item no 2 – The description may be amended to “Girth Flange” & total 8 numbers may be allowed with weight 4 MT under GN-4. 3. Item no 3 to 6- These are component & may be allowed under GN-4.				
The Regional Authority may take necessary action accordingly.				

	Case No.: 54/18/80-ALC2/2010	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Approved
	HQ File :01/80/050/00307/AM11/	RLA File :09/24/040/00138/AM11/	Lic.No/Date:0910042748 20.07.2010	

42	Decision : As per written comments of DHI received vide their U.O. Note No.3(6)/10-TSW(B)/161 dated 11.03.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> The export weight is 299 MT to be incorporated in the licence. <u>Import</u> 1. Item no 1-The firm has given calculation for 25.7 MT with 2% wastage. But the firm has requested for import of 24 MT & the balance quantity is to be procured indigenously. The Committee allowed import of 24 MT as applied for. However the size of pies is OD 114.3 mm & thickness 8.56 mm to be incorporated in the license. 2. Item no 2 - Allowed to import 10 MT with 2% wastage as applied for as per the calculation given. 3. Item no 3 - Allowed to import 65 MT with 2% wastage as applied for as per the calculation given. 4. Item no 4 - Allowed to import 124 MT with 2% wastage as applied for as per the calculation given. 5. Item no 5- The firm proposes to import 145 nos of weight 2 MT. Allowed under GN-4. The quantity is 145 numbers & its weight is 2 MT may be incorporated in the license 6. Item no 6- The firm proposes to import 16 nos of Girth Flanges of weight 15 MT. Allowed under GN-4. The description of the import to be amended to "Girth Flange" & the quantity is 16 nos of weight 15 MT to be incorporated in the license. 7. Item no 7- This is a component & to be allowed under GN-4. The Regional Authority may take necessary action accordingly.
----	--

43	Case No.:35/22/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:40/80- ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00346/AM11/	RLA File :03/94/040/00335/AM11/	Lic.No/Date:0310584224 20.07.2010	Defer Date:03.05.2011
	Decision : The Committee decided to forward a copy of firm's reply to DIPP for examination and comments. The case may be re-listed on 03.05.2011.			

44

Case No.: 4/27/80-ALC2/2010	Party Name:R.D.ENGINEERS (INDIA) PVT.LTD.	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
HQ File :01/80/050/00401/AM11/	RLA File :03/95/040/00297/AM11/	Lic.No/Date:0310584240 20.07.2010	Defer Date:03.05.2011

Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 03.05.2011

1. Information in respect of Sl.No.4, 5 & !! of the Standard Deficiency Format.

Case No.:1/29/80-ALC2/2010	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Approved
HQ File :01/80/050/00436/AM11/	RLA File :09/24/040/00140/AM11/	Lic.No/Date:0910042747 20.07.2010	

45	Decision : As per written comments of DHI received vide their U.O. Note No.3(6)/10-TSW(B)/159 dated 11.03.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> The export weight is 151.58 MT incorporated in the licence. <u>Import</u> 1. Item no 1-The firm to be allowed import of 5 MT as applied for with 2% wastage. However the size of pipes is OD 73 mm & thickness 7.03 mm to be incorporated in the license. 2. Item no 2 - Allowed import of 6 MT as applied for with 2% wastage. 3. Item no 3 - Allowed import of 20 MT as applied for with 2% wastage. 4. Item no 4 - Allowed import of 44 MT as applied for with 2% wastage. 5. Item no 5 –Allowed three numbers of Girth Flanges of weight 2 MT & three numbers of Blind Flange of weight 4 MT & the same to be incorporated in the license. 6. Item no 6- This is a component & allowed under GN-4. The Regional Authority may take necessary action accordingly.
----	---

46	Case No.:1/22/80-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00312/AM11/	RLA File :07/24/040/00158/AM11/	Lic.No/Date:0710073410 05.08.2010	Defer Date:03.05.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed 03.05.2011.			

47

Case No.:17/31/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Rejected
HQ File :01/80/050/00495/AM11/	RLA File :09/24/040/00169/AM11/	Lic.No/Date:0910043002 06.08.2010	
Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.			
The Regional Authority may take necessary action accordingly.			

48	Case No.:6/22/80-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00317/AM11/	RLA File :07/24/040/00174/AM11/	Lic.No/Date:0710073560 11.08.2010	Defer Date:03.05.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed 03.05.2011.			

49	Case No.: 6/24/80-ALC2/2010	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00378/AM11/	RLA File :04/24/040/00109/AM11/	Lic.No/Date:0410116180 11.08.2010	Defer Date:03.05.2011
	Decision : The Committee noted that reminder has been sent to the firm on 03.03.2011 and decided to await the firm's reply. The case may be re-listed on 03.05.2011.			

50	Case No.:15/22/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00326/AM11/	RLA File :05/24/040/00175/AM11/	Lic.No/Date:0510270440 12.08.2010	Defer Date:03.05.2011
Decision : The Committee decided to forward a copy of firm's reply to DIPP for examination and comments. The case may be re-listed on 03.05.2011.				

51	Case No.:38/27/80-ALC2/2010	Party Name:ULTRA ENGINEERS	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00435/AM11/	RLA File :31/24/040/00091/AM11/	Lic.No/Date:3110044331 13.08.2010	Defer Date:03.05.2011
Decision : The Committee deliberated the written comments of DHI received vide their U.O. Note No. 3(125)/09-TSW(B)/139 dated 03.03.2011, it was decided by the Committee to advise the firm to appear before the NC to explain their case in person along their technical team and with full facts of the case. The case may be relisted on 03.05.2011.				

52	Case No.:20/22/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Approved
	HQ File :01/80/050/00331/AM11/	RLA File :05/24/040/00176/AM11/	Lic.No/Date:0510270623 16.08.2010	

Decision : As per written comments of DIPP received vide their U.O. Note No. dated 24.03.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net empty weights of 81.54 MT, 163.08 MT, 366.04 MT & 346.64 MT. to be specified with the quantities of export products at Sl. Nos. 1, 2, 3 & 4 respectively.
2. Word "Relevant" to be prefixed with the description of import items at S.Nos.1, 2, 3, 9, 10, 11, 17 to 25, 32 & 40.
3. Quantities of import items at S.Nos. 1, 9, 11, 18 & 21 to be allowed as applied for inclusive of 4.2 % wastage.
4. Quantity of import item at S.No. 2 to be allowed as 43880 Mtrs. (32982 Kgs.) on net to net basis.
5. Quantities of import item at S.No. 3 to be allowed as applied for inclusive of 4.7 % wastage.
6. Quantity of import item at Sl. No.4 to be allowed as 2 Nos. (4294 Kgs.) on net to net basis.
7. Quantities of import item from Sl. Nos. 5 to 8 to be allowed as applied for.
8. Quantity of import item at S.No. 10 to be allowed as 87760 Mtrs. (65964 Kgs.) on net to net basis
9. Quantity of import item at Sl. No. 12 to be allowed as 4 Nos. (8588 Kgs.) on net to net basis.
10. Quantities of import item from Sl. Nos. 13 to 16 to be allowed as applied for.
11. Quantity of import item at S.No. 17 to be allowed 86.44 MT inclusive of 5 % wastage
12. Quantities of import items at S.Nos. 19 & 20 to be allowed 5.591 MT & 7.72 MT respectively inclusive of 5 % wastage
13. Quantity of import item at S.No. 22 to be allowed as 34552 Mtrs. (63826 Kgs.) on net to net basis.
14. Quantity of import item at S.No. 23 to be allowed as 16274 Mtrs. (19792 Kgs.) on net to net basis.
15. Quantity of import item at S.No. 24 may be allowed as 17081 Mtrs. (26694 Kgs.) on net to net basis.
16. Quantity of import item at S.No. 25 may be allowed as 17081 Mtrs. (26678 Kgs.) on net to net basis.

17. Quantity of import item at Sl. No. 26 may be allowed as 6 Nos. on net to net basis. However, duty free weight of this item may be restricted as 21274 Kg inclusive of 53.3 % wastage after 20 % recovery.
18. Quantity of import item at Sl. No. 27 may be allowed as 4 Nos. on net to net basis. However, duty free weight of this item may be restricted as 14072 Kg inclusive of 53.3 % wastage after 20 % recovery.
19. Quantity of import item at Sl. No. 28 may be allowed as 10 Nos. (15600 Kgs. inclusive of 2 % wastage).
20. Quantity of import item at S.No. 29 to be allowed as 20 Nos. (6518 Kgs.) on net to net basis.
21. Quantity of import item at Sl. No. 30 may be allowed as 10 Nos. (16100 Kgs. inclusive of 2 % wastage).
22. Quantity of import item at S.No. 31 to be allowed as 20 Nos. (5864 Kgs.) on net to net basis.
23. Quantity of import item at S.No. 32 to be allowed as applied for i.e. 600 Kgs. on net to net basis.
24. Quantities of import item from Sl. Nos. 33 to 36 to be allowed as applied for
25. Quantity of import item at S.No. 37 to be allowed as 16 Nos. (56550 Kgs. inclusive of 2% wastage).
26. Quantity of import item at S.No. 38 to be allowed as 16 Nos. (80150 Kgs. inclusive of 2% wastage).
27. Quantity of import item at S.No. 39 to be allowed as 16 Nos. (3500 Kgs. inclusive of 2% wastage).
28. Quantity of import item at S.No. 40 to be allowed as 100000 Mtrs. (121241 Kgs.) inclusive of 2% wastage.
29. Quantity of import item from Sl. No.41 to be allowed as applied for.
30. Quantity of import item at S.No. 42 to be allowed as 1800 Kgs.
31. Import of components to be allowed with accountability clause.

The Regional Authority may take necessary action accordingly.

53	Case No.:38/22/80-ALC2/2010	Party Name:ULTRA ENGINEERS	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Approved
	HQ File :01/80/050/00349/AM11/	RLA File :31/24/040/00077/AM11/	Lic.No/Date:3110044345 16.08.2010	
	Decision : The Committee noted the firm proposes to (i) export 3 nos of collar of weight 2197.2kg. for which it proposes to import incoloy bar of weight 3711.58 kg with value addition of 75%. The recovery will not result in the reduction of import by whole number. As per written comments of DHI received their U.O. Note No.3(125)/09-TSW(B)/136 dated 03.03.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- (i) Allow import as applied for & the quantity of import of 3 numbers of bar may be incorporated in the license. The Regional Authority may take necessary action accordingly.			

54	Case No.:37/22/80-ALC2/2010	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00348/AM11/	RLA File :05/24/040/00181/AM11/	Lic.No/Date:0510270714 17.08.2010	Defer Date:03.05.2011

Decision : The Committee noted that the firm has sought time vide their letter dated 22.03.11 for submission of detailed information. The Committee, therefore, decided to defer the case. The case may be re-listed on 03.05.2011.

55	Case No.:22/27/80-ALC2/2010	Party Name:MERIL LIFE SCIENCES PVT LTD	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00419/AM11/	RLA File :52/24/040/00008/AM11/	Lic.No/Date:5210031621 17.08.2010	Defer Date:03.05.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed 03.05.2011.			

56	Case No.:16/31/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Rejected
	HQ File :01/80/050/00494/AM11/	RLA File :09/24/040/00176/AM11/	Lic.No/Date:0910043125 17.08.2010	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

57	Case No.:34/31/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00512/AM11/	RLA File :31/21/040/00158/AM11/	Lic.No/Date:3110044407 19.08.2010	Defer Date:03.05.2011
	Decision : The Committee decided to forward a copy of firm's application to DHI for examination and comments. The case may be re-listed on 03.05.2011.			

58	Case No.:60/22/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Rejected
	HQ File :01/80/050/00371/AM11/	RLA File :04/24/040/00111/AM11/	Lic.No/Date:0410116559 24.08.2010	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

59	Case No.:40/31/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00518/AM11/	RLA File :09/24/040/00195/AM11/	Lic.No/Date:0910043236 24.08.2010	Defer Date:03.05.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm finally for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 03.05.2011.			

60	Case No.:32/31/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00510/AM11/	RLA File :06/24/040/00028/AM11/	Lic.No/Date:0610018929 30.08.2010	Defer Date:03.05.2011
Decision : The Committee observed that the comments called for from Min. of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed 03.05.2011.				

61	Case No.:44/31/80-ALC2/2010	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00522/AM11/	RLA File :31/24/040/00111/AM11/	Lic.No/Date:3110044526 30.08.2010	Defer Date:03.05.2011
Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 03.05.2011				
1. Information in respect of Sl.No.11 of the Standard Deficiency Format. 2. The firm has stated in the application the export product as "1 set" but as per drawing, it is 2 numbers. The firm may clarify the same. 3. Value of indigenous inputs. 4. The firm has stated in their reply that boiler drum is not part of the export product. But it has given the manufacturing process of the same in the application which needs clarification.				

62

Case No.:20/31/80-ALC2/2010	Party Name:A RAYMOND FASTENERS INDIA PRIVATE LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Approved
HQ File :01/80/050/00498/AM11/	RLA File :31/24/040/00073/AM11/	Lic.No/Date:3110044527 31.08.2010	

Decision : As per written comments of DHI received their U.O. Note No.3(128)/2009-TSW(B) dated 16.03.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The export description & quantity of import may be amended as given below.

S no	Item description	Weight per piece in gms	Quantity in numbers
1	Part no-131073002 made of poly propylene	1.82	11,512,000

Allowed import of 21.6 MT of poly propylene granules with 3% wastage as applied by the firm.

The Regional Authority may take necessary action accordingly.

	Case No.:18/24/80-ALC2/2010	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Approved
	HQ File :01/80/050/00390/AM11/	RLA File :04/24/040/00132/AM11/	Lic.No/Date:0410116988 06.09.2010	

Decision : As per written comments of DIPP received vide their U.O. Note No. dated 24.03.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Total net empty weight of export products to be specified as 828 MT.
2. Quantity of import item at Sl. No. 1 to be allowed as 69 Nos. on net to net basis with accountability clause and spare blades to be allowed as per policy for spares.
3. Import item at Sl. No. 2 to be allowed as 69 Nos. on net to net basis with accountability clause.
4. Weight of 1510 Kgs. to be specified with the quantity of import item at Sl. No. 3 and the same to be allowed on net to net basis with accountability clause.
5. Word "relevant" to be prefixed with the descriptions of import items at Sl. Nos. 4, 5, 6 & 8.
6. Weights of 16120 Kgs. & 65.75 MT to be specified with the quantities of import items at Sl. No. 4 & 5 respectively and the same may be allowed on net to net basis.
7. Quantity of import item at Sl. No. 6 to be allowed as 28235 Kgs inclusive of a wastage of 3 %.
8. Weight of 17 MT. to be specified with the quantity of import item at Sl. No. 7 and the same to be allowed on net to net basis with accountability clause.
9. Quantity of import item at Sl. No. 8 to be allowed as applied for i.e. 113300Kgs. inclusive of a wastage of 3 %.

The Regional Authority may take necessary action accordingly.

64	Case No.: 31/31/80-ALC2/2010	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:40/80- ALC2/2010 22.03.2011	Status: Rejected
	HQ File :01/80/050/00509/AM11/	RLA File :31/24/040/00113/AM11/	Lic.No/Date:3110044584 06.09.2010	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

65	Case No.: 60/31/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:40/80- ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00538/AM11/	RLA File :53/24/040/00014/AM11/	Lic.No/Date:5310011297 06.09.2010	Defer Date:03.05.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed 03.05.2011.			

66	Case No.: 2/25/80-ALC2/2010	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:40/80- ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00392/AM11/	RLA File :61/24/040/00047/AM11/	Lic.No/Date:6110000492 08.09.2010	Defer Date:03.05.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed 03.05.2011.			

	Case No.: 5/25/80-ALC2/2010	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:40/80- ALC2/2010 22.03.2011	Status: Deferred

67	HQ File :01/80/050/00395/AM11/	RLA File :04/24/040/00136/AM11/	Lic.No/Date:0410117138 14.09.2010	Defer Date:03.05.2011
	Decision : The Committee noted that the firm has been reminded on 03.03.2011 to furnish the information. The Committee decided to await the firm's reply and to relist the case on 03.05.2011.			
68	Case No.:39/31/80-ALC2/2010	Party Name:R.D.ENGINEERS (INDIA) PVT.LTD.	Meet No/Date:40/80- ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00517/AM11/	RLA File :03/95/040/00480/AM11/	Lic.No/Date:0310592767 16.09.2010	Defer Date:03.05.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 03.05.2011			
	1. Information in respect of Sl.No.4, 5 & 11 of the Standard Deficiency Format.			
69	Case No.:33/27/80-ALC2/2010	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:40/80- ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00430/AM11/	RLA File :61/24/040/00049/AM11/	Lic.No/Date:6110000494 21.09.2010	Defer Date:03.05.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed 03.05.2011.			
70	Case No.:37/31/80-ALC2/2010	Party Name:SPRAY ENGINEERING DEVICES LTD.,	Meet No/Date:40/80- ALC2/2010 22.03.2011	Status: Approved
	HQ File :01/80/050/00515/AM11/	RLA File :22/24/040/00040/AM11/	Lic.No/Date:2210010434 21.09.2010	
	Decision : As per written comments of DIPP received vide their U.O. Note No. dated 24.03.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-			
	1. Quantity of import item at Sl. No. 1 to be allowed as 9524 Kgs inclusive of a wastage of 5 %.			
	The Regional Authority may take necessary action accordingly.			
71	Case No.:47/31/80-ALC2/2010	Party Name:SIEMENS ROLLING STOCK PVT.LTD.	Meet No/Date:40/80- ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00525/AM11/	RLA File :03/95/040/00491/AM11/	Lic.No/Date:0310593387 22.09.2010	Defer Date:03.05.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.05.2011.			
72	Case No.:15/31/80-ALC2/2010	Party Name:ENDRESS AND HAUSER (INDIA) AUTOMATION INSTRU-	Meet No/Date:40/80- ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00493/AM11/	RLA File :03/94/040/00556/AM11/	Lic.No/Date:0310593566 23.09.2010	Defer Date:03.05.2011

Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed 03.05.2011.

73	Case No.:18/27/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00415/AM11/	RLA File :04/24/040/00168/AM11/	Lic.No/Date:0410117473 24.09.2010	Defer Date:03.05.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case on 03.05.2011.			

74	Case No.:31/27/80-ALC2/2010	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Approved
	HQ File :01/80/050/00428/AM11/	RLA File :04/24/040/00175/AM11/	Lic.No/Date:0410117536 27.09.2010	
	Decision : As per written comments of DIPP received vide their U.O. Note No. dated 24.03.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Description of Export product to be modified as “ Elevators Model No. C-MONO-GREEN PW22/15-19 Quantity 12 Nos. & Model No. C- MONO-GREEN PW15/10-19 - Quantity 2 Nos.” 2. Word “relevant” to be prefixed with the description of import items at Sl. Nos. 50 to 53. 3. Import items from S.No.1 to 53 to be allowed on net to net basis with accountability clause The Regional Authority may take necessary action accordingly.			

75	Case No.:32/27/80-ALC2/2010	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00429/AM11/	RLA File :05/24/040/00230/AM11/	Lic.No/Date:0510273715 27.09.2010	Defer Date:03.05.2011
	Decision : The Committee noted that the firm has sought time vide their letter dated 23.03.11 for submission of documents/information. The Committee, therefore, decided to defer the case. The case may be re-listed on 03.05.2011.			

76	Case No.:11/31/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00489/AM11/	RLA File :04/24/040/00173/AM11/	Lic.No/Date:0410117541 27.09.2010	Defer Date:03.05.2011
	Decision : The Committee observed that the firm has not submitted S.No. 11 of SDL. They have submitted the statement & not calculation. On the recommendation of the representative of DHI present in the meeting, the Committee decided to ask the firm to submit the calculation supported by drawing as per of Sl.No.11 of the Standard Deficiency Format to examine their case and to re-list the case on 03.05.2011.			

	Case No.:12/31/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
--	------------------------------------	--	--	-----------------------------------

77	HQ File :01/80/050/00490/AM11/	RLA File :04/24/040/00172/AM11/	Lic.No/Date:0410117538 27.09.2010	Defer Date:03.05.2011
Decision : The Committee observed that the firm has submitted the statement & not calculation. On the recommendation of the representative of DHI present in the meeting, the Committee decided to ask the firm to submit the calculation supported by drawing as per of Sl.No.11 of the Standard Deficiency Format to examine their case and to re-list the case on 03.05.2011.				

78	Case No.:36/27/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:40/80- ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00433/AM11/	RLA File :31/24/040/00124/AM11/	Lic.No/Date:3110044780 28.09.2010	Defer Date:03.05.2011
Decision : The Committee observed that value addition of the said advance authorization is 13.5% which is less than minimum prescribed of 15%. The Committee decided to ask R.A. to clarify the same and to relist the case on 03.05.2011.				

79	Case No.:46/31/80-ALC2/2010	Party Name:TEMA INDIA LIMITED	Meet No/Date:40/80- ALC2/2010 22.03.2011	Status: Rejected
	HQ File :01/80/050/00524/AM11/	RLA File :03/95/040/00512/AM11/	Lic.No/Date:0310594253 28.09.2010	Defer Date:03.05.2011
Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.				
The Regional Authority may take necessary action accordingly.				

80	Case No.:13/31/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:40/80- ALC2/2010 22.03.2011	Status: Approved
	HQ File :01/80/050/00491/AM11/	RLA File :04/24/040/00182/AM11/	Lic.No/Date:0410117729 01.10.2010	
Decision : As per written comments of DHI received vide their U.O. Note No.3(74)/10-TSW(B)/150 dated 11.03.2011, The Committee decided to ratify the norms in respect of the subject advance authorization as under:- Import 1. Item no 1,2, 5 & 6- These are components & may be allowed under GN-4. 2. Item no 3 - The firm needs 12 nos per set as per information in Appendix 11A. So import of 24 nos Ball Valves to be allowed under GN-4. 3. Item no 4- The firm has stated that there will be no machining. The total import weight is 3040 Kg & the same may be incorporated in the license & allowed under GN-4.				
The Regional Authority may take necessary action accordingly.				

81	Case No.:42/31/80-ALC2/2010	Party Name:STARION INDIA PLTD	Meet No/Date:40/80- ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00520/AM11/	RLA File :31/24/040/00129/AM11/	Lic.No/Date:3110044900 06.10.2010	Defer Date:03.05.2011
Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm finally for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 03.05.2011				

82	Case No.:49/31/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00527/AM11/	RLA File :61/24/040/00055/AM11/	Lic.No/Date:6110000502 08.10.2010	Defer Date:03.05.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.05.2011.			

83	Case No.:43/29/80-ALC2/2010	Party Name:ORIENTAL CONTAINERS LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00478/AM11/	RLA File :03/95/040/00525/AM11/	Lic.No/Date:0310596095 11.10.2010	Defer Date:03.05.2011
	Decision : The Committee decided to forward a copy of firm's reply to DIPP for examination and comments. The case may be re-listed on 03.05.2011.			

84	Case No.:9/31/80-ALC2/2010	Party Name:SAVAS ENGINEERING COMPANY PVT. LTD.	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00487/AM11/	RLA File :31/24/040/00137/AM11/	Lic.No/Date:3110045065 15.10.2010	Defer Date:03.05.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 03.05.2011.			

85	Case No.:18/31/80-ALC2/2010	Party Name:TEMA INDIA LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Rejected
	HQ File :01/80/050/00496/AM11/	RLA File :03/95/040/00570/AM11/	Lic.No/Date:0310597405 18.10.2010	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

86	Case No.:10/31/80-ALC2/2010	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00488/AM11/	RLA File :08/24/040/00205/AM11/	Lic.No/Date:0810093165 19.10.2010	Defer Date:03.05.2011
	Decision : The Committee decided to forward a copy of firm's application to C&PC for examination and comments. The case may be re-listed on 03.05.2011.			

	Case No.:17/41/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/81/050/00436/AM11/	RLA File :09/24/040/00315/AM11/	Lic.No/Date:0910044003 21.10.2010	Defer Date:03.05.2011

87	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 03.05.2011		
	1. Information in respect of Sl.No.4,5,9 & 11 of the Standard Deficiency Format export product wise.(Turbine & generator separately) 2. Use of each component proposed for import in the manufacture of export product 3. Indicate serial no of insulating material & their total cost. 4. Net weight & gross weight of item no 34 of import..		

88	Case No.:29/31/80-ALC2/2010	Party Name:SIEMENS ROLLING STOCK PVT.LTD.	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00507/AM11/	RLA File :03/95/040/00592/AM11/	Lic.No/Date:0310598354 22.10.2010	Defer Date:03.05.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.05.2011.			

89	Case No.:30/31/80-ALC2/2010	Party Name:METSO POWER INDIA PRIVATE LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Rejected
	HQ File :01/80/050/00508/AM11/	RLA File :04/24/040/00195/AM11/	Lic.No/Date:0410118269 25.10.2010	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

90	Case No.:45/31/80-ALC2/2010	Party Name:ARMOR PLAST LTD.,	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00523/AM11/	RLA File :07/24/040/00289/AM11/	Lic.No/Date:0710075019 25.10.2010	Defer Date:03.05.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case on 03.05.2011.			

	Case No.:52/31/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Approved
	HQ File :01/80/050/00530/AM11/	RLA File :03/95/040/00573/AM11/	Lic.No/Date:0310598942 27.10.2010	

91	Decision : As per written comments of DIPP received vide their U.O. Note No. dated 24.03.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-
	1. Net empty weight of 344 MT to be specified with the quantity of export product. 2. Word “Relevant” to be prefixed with the descriptions of import items from Sl. No. 1 to 6. 3. Quantities of import items at Sl. No.1, 3, 4 & 5 and the same to be allowed as 1.03 Kgs./Kg content in the export product as claimed by the firm. 4. Quantity of import item at Sl. No.2 and the same to be allowed as 59167 Kgs. inclusive of 35.5 % wastage after 1/3rd recovery. 5. Quantity of import item at Sl. No. 6 to be allowed as 470 Mtrs.(7010 Kgs.). inclusive of 2 % wastage. 6. Weights of 52.532 MT, 8.2 MT, 1 MT, 5.13MT, 0.1 MT & 5.2 MT may be specified with the quantities of import items at Sl. Nos. 7, 8, 9, 10, 11 & 12 respectively and the same to be allowed on net to net basis. 7. Import item at Sl. No. 9 to be supplied with the export products. 8. Quantities of import items at Sl. Nos. 13 to 17 are welding consumables which to be allowed as applied for.
	9. Import of components to be allowed with accountability clause

The Regional Authority may take necessary action accordingly.

92	Case No.:54/31/80-ALC2/2010	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Approved
	HQ File :01/80/050/00532/AM11/	RLA File :03/95/040/00607/AM11/	Lic.No/Date:0310599033 27.10.2010	
Decision : The Committee deliberated the written comments of DHI received vide their U.O. Note No.3(73)/09-TSW(B)/117 dated 15.02.2011. On the request of the representative of the Ministry of Steel and after discussion, the Committee decided to reduce the entitlement of the firm to 8271 kg. the Committee decided to ratify the norms in respect of the subject advance authorization as under:-				
<u>Export</u> item – 8 units of COLLAR high flow 8 EWR of weight 4982.64 kg <u>Import</u> - 8 units round bar of 8.5 inches dia of weight 9120 kg. The firm has submitted calculation of requirement supported by drawing. Firm’s entitlement comes to 8271 kg resulting in 7.2 units of round bar with net wastage of 66 % & 20% recovery. Allowed import of 8 number of bars of weight 9120 kg. as applied for. The firm entitlement is approved to the extent of 8271 kg. Only.				
The Regional Authority may take necessary action accordingly.				

93	Case No.:8/41/81-ALC2/2010	Party Name:AUTO COMP INDIA PVT. LTD	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/81/050/00427/AM11/	RLA File :31/24/040/00130/AM11/	Lic.No/Date:3110045269 28.10.2010	Defer Date:19.04.2011
Decision : The Committee received written comments of DHI received vide their U.O. Note 3(77)/10-TSW(B)/574 dated 02.12.2010, and decided to examine the case on file in respect of the subject advance authorization on repeat basis as per Advance authorization License No. 3110043464 dated 02.06.2010 and to re-list the case on 19.04.2011.				

	Case No.:56/31/80-ALC2/2010	Party Name:SPIG COOLING TOWERS INDIA PVT LTD	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Rejected
	HQ File :01/80/050/00534/AM11/	RLA File :03/95/040/00604/AM11/	Lic.No/Date:0310599828 02.11.2010	

94	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.		
----	--	--	--

95

Case No.:59/31/80-ALC2/2010	Party Name:TEMA INDIA LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Rejected
HQ File :01/80/050/00537/AM11/	RLA File :03/95/040/00626/AM11/	Lic.No/Date:0310600063 03.11.2010	
Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.			
The Regional Authority may take necessary action accordingly.			

96

Case No.:61/31/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Closed
HQ File :01/80/050/00539/AM11/	RLA File :07/24/040/00305/AM11/	Lic.No/Date:0710075238 04.11.2010	
Decision : The firm has informed vide their letter dated 5 th January, 2011 that they have surrendered the subject Advance authorization to the R.A., Bangalore. The Committee therefore decided to close the case on the part of NC.			
The Regional Authority may take note of the NC decision for information.			

97	Case No.:62/31/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Closed
	HQ File :01/80/050/00540/AM11/	RLA File :07/24/040/00304/AM11/	Lic.No/Date:0710075239 04.11.2010	
	Decision : The firm has informed vide their letter dated 5 th January, 2011 that they have surrendered the subject Advance authorization to the R.A., Bangalore. The Committee therefore decided to close the case on the part of NC. The Regional Authority may take note of the NC decision for information.			

98	Case No.:63/31/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Closed
	HQ File :01/80/050/00541/AM11/	RLA File :07/24/040/00306/AM11/	Lic.No/Date:0710075240 04.11.2010	
	Decision : The firm has informed vide their letter dated 5 th January, 2011 that they have surrendered the subject Advance authorization to the R.A., Bangalore. The Committee therefore decided to close the case on the part of NC. The Regional Authority may take note of the NC decision for information.			

99	Case No.:7/37/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00745/AM11/	RLA File :09/24/040/00343/AM11/	Lic.No/Date:0910044474 26.11.2010	Defer Date:03.05.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 03.05.2011 1. Information in respect of Sl.No.4,5,9 & 11 of the Standard Deficiency Format SDL export product wise.(Wet gas compressors with steam turbine & auxiliaries separately) 2. Weight of each export product separately (Wet gas compressors with steam turbine separately) with details of Auxiliaries & its weight separately. 3. Net weight & gross weight of different casting & forgings. 4. Use of each component proposed for import in the manufacture of export product.			
100	Case No.:19/37/80-ALC2/2010	Party Name:PSK ENGINEERING PVT LTD	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Approved
	HQ File :01/80/050/00757/AM11/	RLA File :07/24/040/00325/AM11/	Lic.No/Date:0710075814 02.12.2010	
	Decision : As per written comments of DIPP received vide their U.O. Note No. dated 24.03.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- Word “relevant” to be prefixed with the description of import item and its quantity may be allowed as 3371 Kgs inclusive of 21.6 % wastage after 1/3rd recovery The Regional Authority may take necessary action accordingly.			
101	Case No.:5/37/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00743/AM11/	RLA File :09/24/040/00370/AM11/	Lic.No/Date:0910044582 06.12.2010	Defer Date:03.05.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case on 03.05.2011.			
102	Case No.:6/37/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00744/AM11/	RLA File :09/24/040/00384/AM11/	Lic.No/Date:0910044581 06.12.2010	Defer Date:03.05.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case on 03.05.2011.			
103	Case No.:8/37/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00746/AM11/	RLA File :09/24/040/00363/AM11/	Lic.No/Date:0910044578 06.12.2010	Defer Date:03.05.2011

Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case on 03.05.2011.

104	Case No.:10/37/80-ALC2/2010	Party Name:CMI FPE LTD.	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00748/AM11/	RLA File :03/94/040/00715/AM11/	Lic.No/Date:0310604608 06.12.2010	Defer Date:03.05.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 03.05.2011.			

105	Case No.:1/34/80-ALC2/2010	Party Name:POLY MEDICURE LTD.	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00627/AM11/	RLA File :05/24/040/00310/AM11/	Lic.No/Date:0510279357 14.12.2010	Defer Date:03.05.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed 03.05.2011.			

106	Case No.:9/37/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00747/AM11/	RLA File :11/24/040/00019/AM11/	Lic.No/Date:1110023814 24.12.2010	Defer Date:03.05.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case on 03.05.2011.			

107	Case No.:4/37/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Approved
	HQ File :01/80/050/00742/AM11/	RLA File :07/24/040/00388/AM11/	Lic.No/Date:0710076497 05.01.2011	
	Decision : The Committee observed that R.A., Bangalore has informed that the firm has requested vide their letter dated 11.03.2011 for inclusion of additional import items, as the items declared as components and claimed with "Nil" wastage. Firm request has been considered on net-to-net basis with accountability clause as per Sl. No. 4 general note for Engg. Products, Handbook of Procedures (Vol.II) 2009-2014 (Copy of amendment sheet No. 1 dated 15.03.2011 forwarded to NC-I). The Committee, therefore, decided to approve the case on the part of NC-I. The Regional Authority and DIT may please be informed accordingly.			

108	Case No.:30/37/80-ALC2/2010	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00768/AM11/	RLA File :06/24/040/00050/AM11/	Lic.No/Date:0610020523 11.01.2011	Defer Date:03.05.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed 03.05.2011.			

109	Case No.: 32/37/80-ALC2/2010	Party Name:WOLFRA- TECH PVT LTD	Meet No/Date:40/80- ALC2/2010 22.03.2011	Status: Approved
	HQ File :01/80/050/00770/AM11/	RLA File :07/24/040/00291/AM11/	Lic.No/Date:0710076697 12.01.2011	
	Decision : As per written comments of DIPP received vide their U.O. Note No. dated 24.03.2011, the Committee decided that after taking clue from SION C-1317, quantities of import items at Sl. No. 1 & 2 are allowed as applied for i.e. 3300 Kgs. and 300 Kgs. respectively in respect of the subject advance authorization. The Regional Authority may take necessary action accordingly.			

110	Case No.: 1/37/80-ALC2/2010	Party Name:ACCURATE INDUSTRIAL CONTROLS PVT.LTD.	Meet No/Date:40/80- ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00739/AM11/	RLA File :31/24/040/00225/AM11/	Lic.No/Date:3110046461 17.01.2011	Defer Date:03.05.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 03.05.2011.			

111	Case No.: 2/37/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:40/80- ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00740/AM11/	RLA File :05/23/040/00293/AM11/	Lic.No/Date:0510281598 17.01.2011	Defer Date:03.05.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the case and to relist the case on 03.05.2011.			

112	Case No.: 12/37/80-ALC2/2010	Party Name:HIMSON ENGINEERING PVT. LTD.	Meet No/Date:40/80- ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00750/AM11/	RLA File :52/24/040/00043/AM11/	Lic.No/Date:5210033513 17.01.2011	Defer Date:03.05.2011
	Decision : The Committee noted the information furnished by the Office of Jt.D.GFT, Surat vide their letter dated 04.05.2011 and observed that the information the import item 93 to 98 is not clear. The Committee therefore decided to clarify the mater from R.A. and the firm. The case may be relisted on 03.05.2011.			

113	Case No.: 3/37/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:40/80- ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00741/AM11/	RLA File :05/24/040/00341/AM11/	Lic.No/Date:0510281781 18.01.2011	Defer Date:03.05.2011
	Decision : On the recommendation of the representative DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 03.05.2011 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format for export product wise			

	Case No.: 13/37/80-ALC2/2010	Party Name:BOSCH LIMITED,	Meet No/Date:40/80- ALC2/2010 22.03.2011	Status: Deferred
--	-------------------------------------	---------------------------	--	-----------------------------------

114	HQ File :01/80/050/00751/AM11/	RLA File :07/24/040/00417/AM11/	Lic.No/Date:0710076813 19.01.2011	Defer Date:03.05.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.05.2011.				

115	Case No.:14/37/80-ALC2/2010	Party Name:PENNWALT LIMITED	Meet No/Date:40/80- ALC2/2010 22.03.2011	Status: Approved
	HQ File :01/80/050/00752/AM11/	RLA File :03/95/040/00763/AM11/	Lic.No/Date:0310611983 20.01.2011	
	Decision : As per written comments of DIPP received vide their U.O. Note No. dated 24.03.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- - Words “V-Notch Chlorinators” to be prefixed with the description of import item at Sl. No. 1. - Import items from Sl. No 1 to 7 to be allowed as per GN-4 for Engineering Products. The Regional Authority may take necessary action accordingly.			

116	Case No.:15/37/80-ALC2/2010	Party Name:VEE KAY VIKRAM & CO	Meet No/Date:40/80- ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00753/AM11/	RLA File :08/24/040/00131/AM11/	Lic.No/Date:0810095664 21.01.2011	Defer Date:03.05.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed 03.05.2011.			

117	Case No.:16/37/80-ALC2/2010	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:40/80- ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00754/AM11/	RLA File :05/24/040/00345/AM11/	Lic.No/Date:0510282154 21.01.2011	Defer Date:03.05.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 03.05.2011 - Information in respect of Sl. No. 9 of the Standard Deficiency Format. - Break up import item 1 given in sets to numbers.			

118	Case No.:18/37/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:40/80- ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00756/AM11/	RLA File :05/24/040/00347/AM11/	Lic.No/Date:0510282244 24.01.2011	Defer Date:03.05.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 03.05.2011 Information in respect of Sl.No.3,4,5,11 & 13 of the Standard Deficiency Format.			

119	Case No.:20/37/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00758/AM11/	RLA File :53/24/040/00026/AM11/	Lic.No/Date:5310012092 24.01.2011	Defer Date:03.05.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed 03.05.2011.			

120	Case No.:21/37/80-ALC2/2010	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00759/AM11/	RLA File :09/24/040/00478/AM11/	Lic.No/Date:0910045222 25.01.2011	Defer Date:03.05.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 03.05.2011 1. Information in respect of Sl.No 11 of the Standard Deficiency Format.			

121	Case No.:22/37/80-ALC2/2010	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00760/AM11/	RLA File :09/24/040/00477/AM11/	Lic.No/Date:0910045223 25.01.2011	Defer Date:03.05.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 03.05.2011 1. Information in respect of Sl.No. 11 of the Standard Deficiency Format.			

122	Case No.:23/37/80-ALC2/2010	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00761/AM11/	RLA File :09/24/040/00476/AM11/	Lic.No/Date:0910045224 25.01.2011	Defer Date:03.05.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 03.05.2011 1. Use of item .No. 3 to 5 of import. 2. Information in respect of Sl.No. 11 of the Standard Deficiency Format.			

123	Case No.:24/37/80-ALC2/2010	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00762/AM11/	RLA File :07/24/040/00423/AM11/	Lic.No/Date:0710076901 25.01.2011	Defer Date:03.05.2011
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to relist the case on 03.05.2011.			

124	Case No.:25/37/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00763/AM11/	RLA File :31/24/040/00226/AM11/	Lic.No/Date:3110046595 25.01.2011	Defer Date:03.05.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.05.2011.				

125	Case No.:26/37/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00764/AM11/	RLA File :31/21/040/00334/AM11/	Lic.No/Date:3110046646 28.01.2011	Defer Date:03.05.2011
Decision : The Committee decided to forward a copy of firm's application to DHI for information and necessary action. The case may be relisted on 03.05.2011.				

126	Case No.:28/37/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00766/AM11/	RLA File :31/21/040/00331/AM11/	Lic.No/Date:3110046679 28.01.2011	Defer Date:03.05.2011
Decision : The Committee decided to forward a copy of firm's application to DHI for information and necessary action. The case may be relisted on 03.05.2011.				

127	Case No.:27/37/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00765/AM11/	RLA File :03/94/040/00933/AM11/	Lic.No/Date:0310613264 31.01.2011	Defer Date:03.05.2011
Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 03.05.2011				
- Information in respect of Sl.No.3,4,5, 11 & 13 of the Standard Deficiency Format. - Quantities of import items at Sl. No. 1, 2, 3 & 4 in Nos. also in addition to their weight.				

128	Case No.:29/37/80-ALC2/2010	Party Name:G.R.ENGINEERING PRIVATE LTD.,	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Approved
	HQ File :01/80/050/00767/AM11/	RLA File :03/94/040/00926/AM11/	Lic.No/Date:0310613280 31.01.2011	
Decision : As per written comments of DIPP received vide their U.O. Note No. dated 24.03.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-				
- Net Empty Export weights of 141.5 MT & 154.974 MT to be specified with the quantities of export products at S.No.1 & 2 respectively. - Word "Relevant" to be prefixed with the description of import item at Sl. No.1. - Quantity of import item at S.No.1 to be allowed as 1.05 Kgs/ Kg. content in the export products. - Weight of "10.658 MT " to be added with the quantity of import item at Sl.No.2 and quantity of this item to be allowed on net to net basis.				
The Regional Authority may take necessary action accordingly.				

129	Case No.:1/40/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00851/AM11/	RLA File :53/24/040/00028/AM11/	Lic.No/Date:5310012323 22.02.2011	Defer Date:03.05.2011
Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed 03.05.2011.				

130	Case No.:2/40/80-ALC2/2010	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Approved
	HQ File :01/80/050/00852/AM11/	RLA File :05/24/040/00388/AM11/	Lic.No/Date:0510284537 23.02.2011	
Decision : As per written comments of DIPP received vide their U.O. Note No. dated 24.03.2011, the Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis as per Advance Authorization No. 0510265105 dated 01.06.2010 ratified in Norms Committee Meeting No. 37/11 dated 08.02.2011 as under:- 1. Net weight of export product may be specified as 575.7 Kgs. 2. Quantity of import item may be allowed as applied for i.e. 2522 Kgs. inclusive of 338% wastage after taking 6% recovery from scrap. The Regional Authority may take necessary action accordingly.				

131	Case No.:3/40/80-ALC2/2010	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Approved
	HQ File :01/80/050/00853/AM11/	RLA File :05/24/040/00385/AM11/	Lic.No/Date:0510284538 23.02.2011	
Decision : The Committee noted that R.A. vide their letter No. 05/24/040/385/AM 11/ZALC/CLA/775978 dated 11.03.2011 has informed the subject advance authorization was issued to the firm as per para 4.7.1 of H.B.P.- 2009-20014 on repeat basis as per decision of Norms Committee in Meeting No. 13/80 dated 29.06.2010; 3.9.1 of Policy Circular No. 20 dated 05.12.2007 and 3.7 of Policy Circular No. 20 dated 05.12.2007. Therefore, R.A. has not sent the application of the firm. The Committee accordingly decided to close the case on the part of NC. The Regional Authority may take note of the NC decision for information.				

132	Case No.:5/40/80-ALC2/2010	Party Name:SAGE METALS LTD.	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00855/AM11/	RLA File :05/24/040/00371/AM11/	Lic.No/Date:0510284565 23.02.2011	Defer Date:03.05.2011
Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 03.05.2011 1. Information in respect of Sl.No.3, 5 & 11 of the Standard Deficiency Format, pump accessories wise. 2. Name of pump accessories and their respective quantities in Nos. also in addition to their weights. 3. Specific description of import item at Sl. No 5 and its quantity in Nos. also in addition to its weight.				

133	Case No.: 6/40/80-ALC2/2010	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00856/AM11/	RLA File :03/95/040/00943/AM11/	Lic.No/Date:0310617569 23.02.2011	Defer Date:03.05.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 03.05.2011.			

134	Case No.: 4/40/80-ALC2/2010	Party Name:WOLFRA- TECH PVT LTD	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00854/AM11/	RLA File :07/24/040/00464/AM11/	Lic.No/Date:0710077564 24.02.2011	Defer Date:03.05.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 03.05.2011.			

135	Case No.: 7/40/80-ALC2/2010	Party Name:STANDARD RADIATORS PVT.LTD.	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00857/AM11/	RLA File :34/24/040/00306/AM11/	Lic.No/Date:3410029421 24.02.2011	Defer Date:03.05.2011
	Decision : The Committee decided to forward a copy of firm's application to DHI for information and necessary action. The case may be relisted on 03.05.2011.			

136	Case No.: 8/40/80-ALC2/2010	Party Name:LLOYD ELECTRIC & ENGG. LTD.	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00858/AM11/	RLA File :05/23/040/00335/AM11/	Lic.No/Date:0510284587 24.02.2011	Defer Date:03.05.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 03.05.2011 1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format for each capacity of Split Air-Conditioners. 2. Quantities of Split Air-Conditioners, capacity wise.			

137	Case No.: 9/40/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00859/AM11/	RLA File :03/95/040/00889/AM11/	Lic.No/Date:0310617962 25.02.2011	Defer Date:03.05.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 03.05.2011.			

138	Case No.: 10/40/80-ALC2/2010	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00860/AM11/	RLA File :31/24/040/00258/AM11/	Lic.No/Date:3110047111 25.02.2011	Defer Date:03.05.2011

Decision : The representative of the DC(MSME) informed the Committee that they received the firm's application on 14.03.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.05.2011.

139	Case No.:11/40/80-ALC2/2010	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00861/AM11/	RLA File :03/94/040/01050/AM11/	Lic.No/Date:0310618072 25.02.2011	Defer Date:03.05.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 03.05.2011.			

140	Case No.:12/40/80-ALC2/2010	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LINTIED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00862/AM11/	RLA File :31/24/040/00265/AM11/	Lic.No/Date:3110047120 28.02.2011	Defer Date:03.05.2011
	Decision : The Committee noted that the firm has not given proper reply. On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 03.05.2011 1. Information in respect of Sl.No.11 of the Standard Deficiency Format. 2. Blank size for each export product supported by size of the export product. 3. Sheet lay out diagram indicating the wastage during blanking, export product-wise.			

141	Case No.:13/40/80-ALC2/2010	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00863/AM11/	RLA File :31/24/040/00256/AM11/	Lic.No/Date:3110047133 28.02.2011	Defer Date:3.05.2011
	Decision : The representative of the DIPP informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.05.2011.			

142	Case No.:14/40/80-ALC2/2010	Party Name:ANDRITZ HYDRO PRIVATE LIMITED,	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Rejected
	HQ File :01/80/050/00864/AM11/	RLA File :05/23/040/00340/AM11/	Lic.No/Date:0510284704 01.03.2011	
	Decision : The representative of DHI informed the Committee that the firm has submitted request for ratification of norms for export of 3X40 MW Rangat Hydro project. The firm has informed at appendix 11A of the application that the wastage is it is "under design & will furnish later". Since the design is not complete & the wastage is not final, the request is premature. The Committee decided to reject the case. The Regional Authority may take necessary action accordingly.			

	Case No.:15/40/80-ALC2/2010	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Approved
	HQ File :01/80/050/00865/AM11/	RLA File :05/24/040/00408/AM11/	Lic.No/Date:0510284722 01.03.2011	

143	Decision : As per written comments of DIPP received vide their U.O. Note No. dated 24.03.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net weight of export product may be specified as 461.7 Kgs. 2. Quantity of import item may be allowed as 243 Nos on net to net basis. However, the weight of import item may be allowed as 1307 Kgs inclusive of 183 % wastage after taking 6 % recovery from scrap		
	The Regional Authority may take necessary action accordingly.		

144	Case No.: 16/40/80-ALC2/2010 Party Name: JAY NIKKI INDUSTRIES LTD. Meet No/Date: 40/80-ALC2/2010 22.03.2011 Status: Deferred	HQ File : 01/80/050/00866/AM11/ RLA File : 05/23/040/00338/AM11/ Lic.No/Date: 0510284736 01.03.2011 Defer Date: 3.05.2011
	Decision : The Committee noted that the firm's application has been sent to DC(MSME) on 08.03.2011. The Committee also decided to forward the firm's application to DIPP for examination and comments. The case may be relisted on 03.05.2011.	

145	Case No.: 17/40/80-ALC2/2010 Party Name: MOTHERSON SUMI SYSTEMS LTD Meet No/Date: 40/80-ALC2/2010 22.03.2011 Status: Deferred	HQ File : 01/80/050/00867/AM11/ RLA File : 05/24/040/00401/AM11/ Lic.No/Date: 0510284820 01.03.2011 Defer Date: 3.05.2011
	Decision : The Committee decided to forward the firm's application to C&PC for examination and comments. The case may be relisted on 03.05.2011.	

146	Case No.: 20/40/80-ALC2/2010 Party Name: BHARAT HEAVY ELECTRICALS LIMITED Meet No/Date: 40/80-ALC2/2010 22.03.2011 Status: Deferred	HQ File : 01/80/050/00870/AM11/ RLA File : 61/21/040/00002/AM11/ Lic.No/Date: 6110000573 01.03.2011 Defer Date: 3.05.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 03.05.2011 1. Information in respect of Sl.No.4,5,9 & 11 of the Standard Deficiency Format export product wise. 2. Weight & length of different types of pipes proposed for import. 3. Identification of insulating material proposed for import & their total price 4. Input Weight of each casting/ forging and corresponding finished weight. (Item wise). 5. Use of each component proposed for import in the manufacture of export product.	

147	Case No.: 22/40/80-ALC2/2010 Party Name: ACCURATE INDUSTRIAL CONTROLS PVT.LTD. Meet No/Date: 40/80-ALC2/2010 22.03.2011 Status: Deferred	HQ File : 01/80/050/00872/AM11/ RLA File : 31/24/040/00272/AM11/ Lic.No/Date: 3110047155 01.03.2011 Defer Date: 3.05.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 03.05.2011 1. Information in respect of Sl.No.6,8 & 9 of the Standard Deficiency Format. 2. Capacity of Export product namely Industrial Refrigerator.	

148	Case No.:23/40/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Approved
	HQ File :01/80/050/00873/AM11/	RLA File :05/23/040/00339/AM11/	Lic.No/Date:0510284857 01.03.2011	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee therefore presumed the subject Authorisation may have been issued under GN-4. The Committee accordingly decided to revert back the case to the concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dated 05.12.2007. The Regional Authority may take necessary action accordingly.			

149	Case No.:19/40/80-ALC2/2010	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00869/AM11/	RLA File :03/95/040/00963/AM11/	Lic.No/Date:0310619026 02.03.2011	Defer Date:3.05.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 03.05.2011.			

150	Case No.:18/40/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00868/AM11/	RLA File :04/24/040/00316/AM11/	Lic.No/Date:0410122233 03.03.2011	Defer Date:3.05.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 03.05.2011 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format of each export product separately. 2. Quantity of seamless and welded pipes separately both in weight and length for each type of steel i.e. CS, AS and SS.			

151	Case No.:21/40/80-ALC2/2010	Party Name:BAUER KOMPRESSOREN INDIA PRIVATE LIMITED.,	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00871/AM11/	RLA File :31/24/040/00264/AM11/	Lic.No/Date:3110047187 03.03.2011	Defer Date:3.05.2011
	Decision : The Committee noted that the firm application has been sent to DHI on 17.03.2011. The Committee also decided to forward a copy of firm's application to DIPP for information and necessary action. The case may be relisted on 03.05.2011.			

152	Case No.:25/40/80-ALC2/2010	Party Name:NOVA INTERGRATED SYSTEMS LTD.	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00875/AM11/	RLA File :05/24/040/00374/AM11/	Lic.No/Date:0510285051 03.03.2011	Defer Date:3.05.2011
	Decision : The Committee noted that the firm application has been sent to DC(MSME) & DIT on 23.03.2011 for examination and comments. The Committee, therefore decided to await their comments. The case may be relisted on 03.05.2011.			

153	Case No.:24/40/80-ALC2/2010	Party Name:CEEYES METAL ENGINEERING P LTD	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Approved
	HQ File :01/80/050/00874/AM11/	RLA File :04/24/040/00320/AM11/	Lic.No/Date:0410122293 07.03.2011	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee therefore presumed the subject Authorisation may have been issued under GN-4. The Committee accordingly decided to revert back the case to the concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dated 05.12.2007. The Regional Authority may take necessary action accordingly.			

154	Case No.:26/40/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00876/AM11/	RLA File :09/24/040/00553/AM11/	Lic.No/Date:0910045827 07.03.2011	Defer Date:3.05.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 03.05.2011.			

155	Case No.:27/40/80-ALC2/2010	Party Name:ALFA LAVAL (INDIA)LIMITED	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00877/AM11/	RLA File :31/21/040/00371/AM11/	Lic.No/Date:3110047239 07.03.2011	Defer Date:3.05.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 03.05.2011.			

156	Case No.:28/40/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00878/AM11/	RLA File :05/23/040/00348/AM11/	Lic.No/Date:0510285314 08.03.2011	Defer Date:3.05.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.05.2011.			

157	Case No.:29/40/80-ALC2/2010	Party Name:POLY MEDICURE LTD.	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00879/AM11/	RLA File :05/24/040/00406/AM11/	Lic.No/Date:0510285427 08.03.2011	Defer Date:3.05.2011
	Decision : The Committee noted that the firm's application has been sent to C&PC on 23.03.2011. The Committee, therefore, decided to await the comments of C&PC. The case may be re-listed 03.05.2011.			

158	Case No.:30/40/80-ALC2/2010	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00880/AM11/	RLA File :31/24/040/00269/AM11/	Lic.No/Date:3110047258 08.03.2011	Defer Date:3.05.2011

Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 03.05.2011.

159	Case No.:31/40/80-ALC2/2010	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00881/AM11/	RLA File :03/95/040/00926/AM11/	Lic.No/Date:0310620641 10.03.2011	Defer Date:3.05.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 03.05.2011.			

160	Case No.:32/40/80-ALC2/2010	Party Name:ATHERM THERMAL SOLUTIONS INDIA PVT LTD	Meet No/Date:40/80-ALC2/2010 22.03.2011	Status: Deferred
	HQ File :01/80/050/00882/AM11/	RLA File :07/24/040/00463/AM11/	Lic.No/Date:0710077971 10.03.2011	Defer Date:3.05.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 03.05.2011.			

S.No.34

Case No. A - 09	M/s. Jhagadia Copper Ltd.,	HQ F.No.01/80/162/00542/AM10/DES.I	Lic.No. & Date
Meeting No.40/1		RA.F.No.34/24/039/00001/AM10	3410024795
Date: 22.03.2011		Ratification of norms.	dt.29.07.2009

The Committee observed that the comments called for from Ministry of Mines are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed 03.05.2011.

S.No.35

Case No. A - 14	M/s. Larson & Toubro Ltd.,	HQ F.No.01/80/162/00522/AM11/DES.I	Lic.No. & Date
Meeting No.40/1		RA.F.No.03/95/039/00004/AM10	0310541346
Date: 22.03.2011		Ratification of norms	dt.12.10.2009

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.05.2011.

S. No.490

Case No. A/R-40	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/162/00539/AM09/DES.I	Lic.No. & Date
Meeting No.40/11		RA F.No.61/24/040/00036/AM09	6110000254
Date: 22.03.2011		Ratification of norms	dt.05.12.2008

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.05.2011.

S.No.491

Case No. A/R-47	M/s. Thermax Ltd.,	HQ F.No.01/80/050/00682/AM08/DES-I	Lic.No. & Date
Meeting No.40/11		RA F.No.05/24/040/00393/AM08	3110033083
Date: 22.03.2011		Ratification of norms	dt.11.03.2008

The Committee deliberated the written comments of DHI received vide their U.O. Note No.3(14)/10-TSW(B)/48 & 114 dated 18.01.2011 & 15.02.2011 and decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The export weight 316.692 MT incorporated in the license.

Import

1. Item no 1- Allowed 51322 kg of length 16482 meters without any wastage.
2. Item no 2- Allowed 57000 kg of length 542 meters without any wastage.
3. Item no 3 to 5- These are components & allowed under GN-4.

The Regional Authority may take necessary action accordingly.

S.No.492

Case No. A/R-117	M/s. Thermax Ltd.,	HQ F.No.01/80/050/01034/AM09/DES-I	Lic.No. & Date
Meeting No.40/11		RA F.No.31/24/040/000143/AM09	3110035317
Date: 22.03.2011		Ratification of norms	dt.09.09.2008

The Committee decided to forward a copy of firm's reply to DHI for examination and comments. The case may be re-listed on 03.05.2011.

Sl.No.493

Case No.A/R-157	M/s. Bharat Heavy Electricals Ltd., Trichirapalli	HQ F.No.01/80/050/00498/AM10/ DES-I	Lic.No. & Date
Meeting No.40/11		RA F.No.04/24/040/00143/AM10	0410108784
Date: 22.03.2011		Ratification of norms	dt.17.11.2009

As per written comments of DHI, vide their U.O. Note No.3(29)/09-TSW(B)/99 dated 10.02.2011, the Committee decided to ratify the norms in respect of the subject advance authorization with an amendment to Import item No 40 (which is to be allowed) as under:-

Export

The description of export product may be amended & their weight incorporated as given below.

1. ESP- 8 numbers- 19,132MT
2. APH- 8 numbers-2960 MT
3. FAN-16 numbers-810 MT
4. Dampers & gates- -1264 MT

Import

1. Item no 1- Allowed at 2000 MT with 3% wastage as applied for.
2. Item no 2- The firm has reduced the requirement of the item. The item to be allowed at 985 MT with 5% wastage.
3. Item no 3- The firm has sought import of 20 MT. But during application it had applied for 14 MT. The same may be allowed.
4. Item no 4- The firm has reduced the requirement of the item. The item may be allowed at 1244 MT with negligible wastage.
5. Item no 5-The description may be amended. SS wires may be allowed at 67.88 MT with negligible wastage. Allow import of 28 MT of SS rounds with 10 % wastage.
6. Item no 40- To be allowed subject to the condition that they will be exported.
7. All other items up to item no 58 are either components or spares. Components may be allowed under Gn-4 & spares as per spares policy.

The Regional Authority may take necessary action accordingly.

Sl.No.494

Case No.A/R-158	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQ F.No.01/80/050/00167/AM06/ DES-I	Lic.No. & Date
Meeting No.40/11		RA F.No.11/24/040/00011/AM06	1110010869
Date: 22.03.2011		Ratification of norms	dt.11.05.2005

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.05.2011.

Sl.No.495

Case No.A/R-159	M/s. Bharat Heavy Electricals LTd., Ranipet	HQ F.No.01/80/050/00283/AM08/ DES-I	Lic.No. & Date
Meeting No.40/11		RA F.No.04/24/040/00204/AM08	0410091231
Date: 22.03.2011		Ratification of norms	dt.27.09.2007

As per written comments of DHI, vide their U.O. Note No.3(29)/09-TSW(B)/97 dated 10.02.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The description of export product may be amended to “Boiler Auxiliaries consisting of ESP, APH, FAN-, Dampers & gates” & total weight is 1895 MT & the same may be incorporated in the license.

Import

1. Item no 1- Allowed at 5 MT with 1% wastage as applied for.
2. Item no 2- Allowed at 100 MT with 1.22 % wastage as applied for.
3. Item no 3 to 7- These are components & allowed under GN-4.

The Regional Authority may take necessary action accordingly.

Sl.No.496

Case No.A/R-160	M/s. Thermal Systems (Hyderabad) Pvt. LTd.,	HQ F.No.01/80/050/00137/AM10/ DES-I	Lic.No. & Date
Meeting No.40/11		RA F.No.09/24/040/00063/AM09	0910038107
Date: 22.03.2011		Ratification of norms	dt.03.06.2007

The Committee noted that the firm has replied vide letter of dated 01-02-11 enclosing letters of dated 04-02-10, 19-05-10. The reply is incomplete & needs clarifications. On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 03.05.2011

1. The weight of the export product is said to be 224 MT in the material balancing sheet now submitted, but in the drawing submitted it is stated to be 71MT which needs clarification. The firm may be asked to submit legible drawing highlighting the weight & correlating it with the export weight.
2. The firm stated in the letter of dated 01-02-10 that items like “ Shell, drum, tube sheet & n dished end” are not required in the water tube boiler. But they have mentioned in their letter of dated 19-05-10 that these will be procured indigenously. Also in the drawing submitted, steel drum is there. The firm is to clarify the same.
3. The firm may be asked to submit Sl no 11 of SDL supported by drawing along with above clarifications to examine their request.
4. As per the copy of purchase order submitted, the delivery date was December 2009. The firm may clarify again if the same has been supplied or not. If supplied, copy of shipping bill may be submitted.

Sl.No.497

Case No.A/R-161	M/s. Thermax LTd.,	HQ F.No.01/80/050/01549/AM09/ DES-I	Lic.No. & Date
Meeting No.40/11		RA F.No.31/21/040/00295/AM09	3110036392
Date: 22.03.2011		Ratification of norms	dt.11.12.2008

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.05.2011.

Sl.No.498

Case No.A/R-162	M/s. Vidyut Metalics Pvt. Ltd., Thane	HQ F.No.01/80/050/00854/AM10/ DES-I	Lic.No. & Date
Meeting No.40/11		RA F.No.03/95/040/00818/AM10	0310567032
Date: 22.03.2011		Ratification of norms	dt.29.03.2010

The Committee considered the written reply of the firm dated 20.03.2010 and 27.01.2011 and deliberated the written comments of DIPP received vide their U.O. Note No. dated 24.03.2011. The Committee observed that the license was ratified on repeat basis on repeat basis as per Advance Authorization No. 0310514778 dated 06.04.2009 ratified in Meeting No. 26/80 dated 29.09.2009 and there are no grounds to re-consider the norms in respect of the subject advance authorization/case

The Regional Authority may take necessary action accordingly.

S.No.499

Case No. A/R – 150	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQ F.No.01/80/50/01469/AM08/DES.I	Lic.No. & Date
Meeting No.40/11		RA.F.No.11/24/040/00042/AM08	1110016562
Date: 22.03.2011		Ratification of norms.	dt.17.12.2007

The firm's representative Sh. Dilip Supekar, Dy. General Manager, Material Management (FE) and Sh. J.S. Hanspal, Additional General Manager appeared on personal hearing and informed that their reply dated 20.03.2010 answers all the queries given point wise. The Committee, therefore decided to refer the reply of the firm to DHI for examining the case to furnish their comments. The case may be re-listed on 03.05.2011.

S.No.500

Case No. A/R-109	M/s. Denso Haryana Pvt. LTd., Gurgaon	F.No. 01/80/50/ 00394/AM10/DES.I	Lic.No. & Date
Meeting No.40/11		RA F.No.05/23/040/00025/AM10	0510249539
Date: 22.03.2011		Re-store an important raw material in the export product	dt.18.09.2009

The representative of the firm Shri Parveen Bhatt, Sr. Manager (Procurement) appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee therefore decided to ratify the import item No. 7 as applied for with 5% wastage.

The Regional Authority may take necessary action accordingly.

S.No.501

Case No. A/R-72	M/s. The Saraswati Industrial Syndicate LTd.,	F.No. 01/80/50/ 00075/AM10/DES.I	Lic.No. & Date
Meeting No.40/11		RA F.No.05/24/040/00057/AM10	0510240867
Date: 22.03.2011		Ratification of norms.	dt.05.05.2009

The Committee decided to forward a copy of firm's reply to DIPP for examination and comments. The case may be re-listed on 03.05.2011.

S.No.502

Case No. A/R-90	M/s. Larson Toubro Ltd.,	F.No. 01/80/50/00742/AM10/DES.I	Lic.No. & Date
Meeting No.40/11		RA F.No.03/95/040/00713/AM10	0310558679
Date: 22.03.2011		Ratification of norms.	dt.04.02.2010

The Committee noted that the firm has decided to restrict the quantity of Clad Plates for import under the authorization and source remaining quantity locally and requested to treat amendment in authorization as “**withdrawn**”. The Committee therefore decided to close their case on the part of NC.

The Regional Authority may take note of the NC decision for information.

S.No.503

Case No. A/R-166	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQ F.No.01/80/050/00339/AM10/DES.I	Lic. No. & date
Meeting No.40/11		RA.F.No.11/24/040/00010/AM10	1110020832
Date: 22.03.2011		Ratification of norms	dt.04.08.2009

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.05.2011.

S.No.504

Case No.A/R-176	M/s. IDMC Limited Vithal Udyognagar	HQ F.No.01/80/050/00477/AM10/ DES-I	Lic.No. & Date
-----------------	--	-------------------------------------	----------------

Meeting No.40/11		RA F.No.34/24/040/00104/AM10	3410025225
Date: 22.03.2011		Ratification of norms	dt.30.09.2009

The representative of the DIPP informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.05.2011.

S.No.505

Case No.A/R-178	M/s. United Drilling Tools	HQ F.No.01/80/050/00397/AM10/ DES-I	Lic.No. & Date
Meeting No.40/11	Ltd., Delhi	RA F.No.05/24/040/00318/AM10	0510249707
Date: 22.03.2011		Ratification of norms	dt.22.09.2009

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.05.2011.

S.No.506

Case No.A/R-181	M/s. Blue Star Ltd.,	HQ F.No.01/80/050/00282/AM10/ DES-I	Lic.No. & Date
Meeting No.40/11	Mumbai	RA F.No.03/94/040/00107/AM10	0310528936
Date: 22.03.2011		Ratification of norms	dt.15.07.2009

The representative of the DIPP informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.05.2011.

S.No.507

Case No.A/R-182	M/s. Bharat Heavy	HQ F.No.01/80/050/01333/AM09/ DES-I	Lic.No. & Date
Meeting No.40/11	Electricals Ltd., Ranipet	RA F.No.04/24/040/00001/AM09	0410100307
Date: 22.03.2011		Ratification of norms	dt.25.11.2008

As per written comments of DHI, vide their U.O. Note No.3(29)/09-TSW(B)/122 dated 24.02.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The description of export product may be amended & their weight incorporated as given below.

1. ESP- 16,060 MT
2. APH- 2958 MT
3. FAN- 810 MT
4. Dampers & gates- 1252 MT

Import

1. Item no 1- Allowed at 900 MT with 3% wastage as applied for.
2. Item no 2- Allowed at 600 MT with 4 % wastage.
3. Item no 3- Allowed at 18.3 MT with 3 % wastage as per calculation given.
4. Item no 4- Allowed at 300 MT with 2 % wastage as applied for.
5. Item no 5- The firm has reduced the requirement. Allowed at 1238 MT with 2.5% wastage as applied for.
6. Item no 6-The description may be amended to "SS wires" & 70 MT to be allowed as applied for with 1% wastage.
7. Item no 24- this is a tool & hence to be deleted.
8. All other items up to item no 32 are either components or spares. Components may be allowed under Gn-4 & spares as per spares policy.

The Regional Authority may take note of the NC decision for information.

S.No.508

Case No.A/R-183	M/s. Microtek Machines	HQ F.No.01/80/050/00794/AM10/ DES-I	Lic.No. & Date
Meeting No.40/11	Ltd.,	RA F.No.07/24/040/00458/AM10	0710070360
Date: 22.03.2011		Ratification of norms	dt.04.03.2010

The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments.

The case may be relisted on 03.05.2011.

S.No.509

Case No.A/R-187	M/s. Motherson Sumi System Ltd., New Delhi	HQ F.No.01/80/050/00169/AM07/ DES-I	Lic.No. & Date 2510001667 dt.16.05.2006
Meeting No.40/11		RA F.No.25/24/040/00002/AM07	
Date: 22.03.2011		Ratification of norms	

The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.05.2011.

Case No.A/R-197	M/s. GEA BGR Energy System India Ltd., Chennai	HQ F.No.01/80/050/01283/AM09/ DES-I	Lic.No. & Date 0410099962 dt.12.11.2008
Meeting No.40/11		RA F.No.04/24/040/00196/AM09	
Date: 22.03.2011		Ratification of norms	

The Committee deliberated the request of the firm and decided to forward the firm's representation for examination and comments. The case may be re-listed on 03.05.2011

Case No.A/R-198	M/s. G.R. Engineering Pvt. Ltd., Mumbai	HQ F.No.01/80/050/01594/AM06/ DES-I	Lic.No. & Date 0310372828 dt.23.03.2006
Meeting No.40/11		RA F.No.03/94/040/01368/AM06	
Date: 22.03.2011		Amendment in the description of export item	

As per written comments of DIPP received vide their U.O. Note No. dated 24.03.2011, the Committee decided Description of Export Products and their net export weight to be modified to in respect of the subject advance authorization as under:-

Sl. No.	Description	Quantity	Net Export Weight
1	Roaster	1 No.	63.091 MT
2	Oxide Bin	1 No.	24.881 MT
3	Storage Tanks	6 Nos.	104.874 MT (17.479 MT x 6 Nos.)

The Regional Authority may take necessary action accordingly.

Case No.A/R-199	M/s. Automat Irrigation Pvt. Ltd.,	HQ F.No.01/80/050/00369/AM10/ DES-I	Lic.No. & Date 0510248965 dt.09.09.2009
Meeting No.40/11		RA F.No.05/24/040/00148/Am10	
Date: 22.03.2011		Ratification of Norms	

The representative of the DIPP informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.05.2011.

Case No.A/R-200	M/s. AIA Engineering Ltd., Ahmedabad	HQ F.No.01/80/050/00175/AM10/ DES-I	Lic.No. & Date 0810079414 dt.21.04.2010
Meeting No.40/11		RA F.No.08/24/040/00009/AM10	
Date: 22.03.2011		Ratification of Norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.05.2011.

Case No.A/R-201	M/s. Air Liquid Engineering India Pvt. Ltd., Hyderabad	HQ F.No.01/80/050/00745/AM10/ DES-I	Lic.No. & Date 0910039855 dt.06.11.2009
Meeting No.40/11		RA F.No.09/70/040/00140/AM10	
Date: 22.03.2011		Ratification of Norms	

The representative of the DIPP informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.05.2011.

Case No.A/R-202	M/s. Chandan Steel Ltd., Mumbai	HQ F.No.01/80/050/01350/AM07/ DES-I	Lic.No. & Date 0310419440 dt.13.02.2007
Meeting No.40/11		RA F.No.03/94/040/01140/AM07	
Date: 22.03.2011		Ratification of Norms	

The representative of the Ministry of Steel informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.05.2011.

Case No.A/R-203	M/s. Engser Limited, Kolkata	HQ F.No.01/80/050/0493/AM08/ DES-I	Lic.No. & Date
Meeting No.40/11		RA F.No.02/24/040/00191/AM08	0210105023
Date: 22.03.2011		Modification of Norms	dt.09.10.2007

On the recommendation of the representative of DIPP present in the meeting, the Committee decided the firm to give actual breakup of quantities and weights of different sizes of Locknuts exported against the Advance Authorisation as the firm has already completed E.O. and to re-list the case on 03.05.2011

Case No.A/R-204	M/s. The Saraswati Industrial Syndicate Ltd.,	HQ F.No.01/80/050/0702/AM10/ DES-I	Lic.No. & Date
Meeting No.40/11		RA F.No.05/24/040/00453/AM10	0510256922
Date: 22.03.2011		Revision of Norms	dt.25.01.2010

As per written comments of DIPP received vide their U.O. Note No. dated 24.03.2011, the Committee decided to modify the norms in respect of the subject advance authorization as under:-

1. Weight of import item at Sl. No. 10 to be corrected to 138 Kgs.

The Regional Authority may take necessary action accordingly.

Case No.A/R-205	M/s. Intrans Engineering Ltd., (formerly Pioneer Friction Ltd.,)	HQ F.No.01/80/050/00820/AM10/ DES-I	Lic.No. & Date
Meeting No.40/11		RA F.No.02/24/040/00236/AM10	0210139134
Date: 22.03.2011		Ratification of Norms	dt.11.03.2010

As per written comments of DHI, vide their U.O. Note No.3(29)/09-TSW(B)/122 dated 24.02.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. The total export weight is 240 MT & the same may be incorporated in the license along with quantity in number.
2. Import of nitrile rubber may be allowed at 16935 kg with 5% wastage.

The Regional Authority may take necessary action accordingly.

Case No.A/R-206	M/s. Mikroteck machines LTd.,	HQ F.No.01/80/050/00176/AM11/ DES-I	Lic.No. & Date
Meeting No.40/11		RA F.No.07/24/040/00048/AM11	0710070361
Date: 22.03.2011		Ratification of Norms	dt.04.03.2010

On the recommendation of the representative of DC (MSME) present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 03.05.2011

1. Weight along with drawing/Design of each Export Product.
2. Process of Manufacturing. to be carried out on these die blanks.
3. Weight of each imported inputs.
4. Bifurcation of the quantity of export product number/weight wise with its complete specification.

Case No.A/R-207	M/s. Tema India LTd.,	HQ F.No.01/80/050/01221/AM09/ DES-I	Lic.No. & Date
Meeting No.40/11		RA F.No.03/95/040/00655/AM09	0310491632
Date: 22.03.2011		Ratification of Norms	dt.23.10.2008

The Committee decided to forward a copy of representation again to DIPP and to re-list the case on 03.05.2011.

Case No.A/R-208	M/s. Llyod Electric & Engineering Ltd.,	HQ F.No.01/80/050/00273/AM11/ DES-I	Lic.No. & Date
Meeting No.40/11		RA F.No.05/23/040/00056/AM11	0510266063
Date: 22.03.2011		Ratification of Norms	dt.15.06.2010

On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 03.05.2011

1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format for each capacity of Split Air-Conditioners.
2. Quantities of Split Air-Conditioners, capacity wise.

Case No.A/R-209	M/s. The Indure Pvt. LTd.,	HQ F.No.01/80/050/00385/AM09/ DES-I	Lic.No. & Date
Meeting No.40/11		RA F.No.05/24/040/00822/AM08	0510217071
Date: 22.03.2011		Ratification of Norms	dt.27.02.2008

The representative of the firm Shri Shan Singh, Executive Directoer, Sh. Vergis K. George, General Manager; Sh. M.P. Tiwari, General Manager appeared before the Committee for personal hearing. They explained the case to the Committee. The firm propose to export of two number of Ash Handling plant. It has stated that it will not import item no. 2 of import which is spares of the compressors and same is agreed. As per written comments of DHI received vide their U.O. Note No.3(50)/08-TSW(B) dated 25.03.2011, the Committee decided to add the 2 nos Air Compressors at Sl. No. 12 (revised list enclosed) in respect of the subject advance authorization subject to the condition that firms submit written undertaken confirming that the said import items are mandatory parts of the import items. The firm has already submitted the required written undertaking.

The Regional Authority may take necessary action accordingly.

Case No.A/R-210	M/s. Bharat Heavy Electricals LTd.,	HQ F.No.01/80/050/01779/AM09/ DES-I	Lic.No. & Date
Meeting No.40/11		RA F.No.11/24/040/00073/AM09	1110019584
Date: 22.03.2011		Ratification of Norms	dt.10.02.2009

The representative of the firm Shri Dalip Supekar, Dy. General Manager; Sh. Hazari Lal, General Manager & Sh. J.S. Bhanspal, Addl. General Manager appeared before the Committee for personal hearing. They explained the case to the Committee. After deliberated the case, the Committee decided that the deletion of Import Item No. 27 – “Torque Wrench” may continue as it is a tool. However, the Committee decided to ratify the Import item No. 7 – “ Cyclone Separator” is Accessories subject to its accountability in the export items

The Regional Authority may take necessary action accordingly.

Sl.No.86

Case No. C - 09	M/s. Addison & Co. Ltd., Chennai	F.No. 01/81/80/162/00372/AM10/DES.I
Meeting No.40/11		Modification of SION for the export product
Date: 22.03.2011		“Cutting Tools-Multiple Point of High Speed Steel(Cobalt Grade)/Tool Steel”

The Committee decided DHI should re-look the wastage of written comments of DHI received vide their U.O. Note No.3(05)/2010-TSW(B)/93 dated 09.02.2011 and furnish their comments again. The case may be re-listed on 03.05.2011.

Sl.No.87

Case No. C- 17	M/s. Lucas TVS Ltd., Chennai received through DC(MEPZ- SEZ), Chennai	F.No. 01/81/80/162/00379/AM10/DES.I
Meeting No.40/11		Fixation of regular wastage norms for manufacturing of different types of “Starter, Alterator, Wiper Motor and Compressor”.
Date: 22.03.2011		

On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 03.05.2011

1. Information in respect of Sl.No.3,4 & 11 of the Standard Deficiency Format.
2. Item of manufacture visa – vis input required for them with quantity of input.

Sl.No.88

Case No. C- 18	M/s. Pipavav Shipyards Ltd., Amreli	F.No. 01/81/80/162/00612/AM11/DES.I
Meeting No.40/11		Fixation of input output norms in respect of 100% EOU for the export product “ Ship, Cargo Ships, Barges & Vessels for Transport, Factory Ship, Life Boats, Hulls and Vessels falls under Chapter 89 of ITC(HS) – reg.
Date: 22.03.2011		

The Committee observed that the comments called for from Ministry of Shipping are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed 03.05.2011.

Sl.No.89

Case No. C -06	M/s. Indo Schottle Auto Parts Pvt. Ltd.,	HQ F.No.01/81/80/162/00576/AM10/DES.I
Meeting No.40/11		Fixation of wastage norms for the export product “Central Housing Cover, Coller, Thrust, Coupling, Injector Plunger, Fitting High Pressure Fuel etc.”
Date: 22.03.2011		

The Committee decided the case will be discussed in next meeting and to re-list the case on 08.03.3011.

Sl.No.90

Case No. C – 13	M/s. GTN Engineering (India) Ltd., Coimbatore (TN)	HQ F.No.01/92/180/Norms/AM11/PC-VI/ DES-I
Meeting No.40/11		Modification of I at SL. No. C-689 for the export product “Industrial Valves” in respect of LOP No:PER:A/2004/055 EOU-TN dt.10.11.2004
Date: 22.03.2011		

The representative of the I informed the I that they received the firm’s reply and case is under study. The I, therefore, decided to defer the consideration and to relist the case on 03.05.2011.

Case No. C – 20	M/s. Amvian Automotive Pvt. Ltd., Vadodara	HQ F.No.01/81/80/92/00180/Norms/AM11/DES.I
Meeting No.40/11		Modification of input output norms in respect of EOUs for the export product “Standard Roof Map Lamp Bracket”
Date: 22.03.2011		

The Committee noted that firm’s representation has been sent to DIPP and DC(MSME) for examination and comments. The case may be re-listed on 03.05.2011.
